

(2023) 04 DEL CK 0020

In the Delhi High Court

Case No : Criminal Miscellaneous Case No. 2376 Of 2022, Criminal Miscellaneous Application No. 10029 Of 2022

Atmaram Dubey

APPELLANT

Vs

State (Nct Of Delhi) & Anr.

RESPONDENT

Date of Decision : 05-04-2023

Acts Referred:

Citation : (2023) 04 DEL CK 0020

Hon'ble Judges : Dinesh Kumar Sharma, J

Bench : Single Bench

Advocate : Akash Vajpai, Amit Ahlawat, Sharique Hussain

Final Decision : Disposed Of

Judgement

Dinesh Kumar Sharma, J

1. Learned counsel for the petitioner seeks permission to withdraw the present petition with liberty to file a revision petition before the learned Sessions Court within a period of one month. Learned counsel for the petitioner further submits that the matter is fixed before the learned Trial Court on 12.04.2023 and the petitioner may be exempted to appear through counsel before the learned Trial Court on the next date of hearing.

2. Liberty is granted.

3. Present petition is dismissed as withdrawn with liberty to file an appropriate petition before the learned Sessions Judge. The delay if any in filing the revision petition before the learned Sessions Court shall be condoned in view of the fact that the present petition is filed before this Court. The petitioner may appear through counsel before the learned Trial Court on 12.04.2023.

4. With these observations, the present petition stands disposed of.

5. However, it is clarified that this Court has not gone into the merits of the present case. No expression made herein shall tantamount to be an expression

on the merits of the case.